

ASSAM ACT NO. X OF 2001

THE ASSAM GAZETT

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দাৰা প্ৰকাশিত PUBLISHED BY AUTHORITY

নং 136 দিশপুৰ, সোমবাৰ, 30 জুলাই, 2001, 8 শাওন, 1923 (শক) No. 136 Dispur, Monday, 30th July, 2001, 8th Sravana 1923 (S.E.)

GOVERNMENT OF ASSAM DEVO

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT:: LEGISLATIVE BRANCH

NOTIFICATION

The 26th June, 2001 2) Notwithstanding such repeal, anything done or any action

No.LGL.77/2000/35.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

1194 THE ASSAM GAZETTE, EXTRAORDINARY, JULY 30, 2001

ASSAM ACT NO. X OF 2001

(Received the assent of the Governor on 21st June, 2001)

THE ASSAM CONTINGENCY FUND (AMENDMENT) ACT, 2001 AN ACT

further to amend the Assam Contingency Fund Act, 1950

Preamble

Whereas it is expedient further to amend the Assam Contingency Fund Act, 1950, hereinafter referred to as the Principal Act.

Assam Act-IX of 1950.

It is hereby enacted in the Fifty-second Year of the Republic of India as follows:-

and commencement.

- Short title 1. (1) This Act may be called the Assam Contingency Fund (Amendment) Act, 2001.
 - (2) It shall be deemed to have come into force on and from the 11th day of August, 2000 and shall remain inforce upto 31st March, 2002.

of Section 3 of Assam Act IX of 1950.

Amendment 2. In the principal Act, in Section 3, the following proviso shall be inserted, namely :-

> "Provided that during the period of operation of the Assam Contingency Fund (Amendment) Act, 2001 a further sum of Seventy-five crores of rupees shall be paid from and out of the Consolidated Fund of the State of Assam into the Contingency Fund."

Savings.

Repeal and 3. (1) The Assam Contingency Fund (Amendment) Ordinance, Assam 2001 is hereby repealed.

Ordinance No.II of 2001.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under the corresponding provisions of this Act. The same and beviener which will make

> M. K. DEKA. Secretary to the Govt. of Assam, Legislative Department.

THE ASSAM GAZETTE, EXTRAORDINARY, JULY 30, 2001 1195

২০০১ চনৰ X নম্বৰ অসম অধিনিয়ম (২০০১ চনৰ ২১ জুন তাৰিখে ৰাজ্যপালৰ সম্মতিপ্ৰাপ্ত)

অসম সাম্ভাব্য নিধি (সংশোধনী) অধিনিয়ম, ২০০১ এখন অধিনিয়ম

১৯৫০ চনৰ অসম ৰাজ্যৰ সাম্ভাব্য নিধি আইনৰ সংশোধনী বিধেয়ক

ध्यादना

যিহেতু ১৯৫০ চনৰ অসম ৰাজ্যৰ সাঞ্ভাব্য নিধি আইনৰ (ইয়াৰ পিচত মূল আইন विन উল্লেখ কৰা হব) সংশোধনী কৰাটো আৱশ্যক হৈছে,

অসম আইন IX, > 5001

গতিকে ইয়াৰ দ্বাৰা ভাৰত গণৰাজ্যৰ বাৱন্নতম্ বছৰত নিম্নোক্ত ধৰণে অধিনিয়মিত इ'ल %-

চমু নাম আৰু थाव स्नी। ১। (১) এই আইনক অসম সাম্ভাব্য নিধিৰ (সংশোধনী) আইন, ২০০১ নামেৰে

(২) এই আইন ২০০০ চনৰ ১১ আগষ্টৰ পৰা বলবৎ হব আৰু ২০০২ চনৰ ৩১ মার্চলৈকে বলবৎ থাকিব।

অসম আইন IX দফাত সংশোধনী।

১৯৫০ চনৰ ২। মূল আইনৰ অনুচ্ছেদ ৩ৰ লগত নিম্নোক্ত নিবন্ধ সংযোজিত কৰা হ'ব ঃ-

''অসম সাম্ভাব্য নিধি (সংশোধনী) <mark>আইন,</mark> ২০০১ প্ৰৱৰ্ত্তনৰ কালছোৱাত অসম ৰাজ্যৰ একত্ৰীকৃত নিধিৰ পৰা অতিৰিক্ত পয়সত্তৰ কোটি টকা পৰিমাণৰ ধন সান্তব্য নিধিলৈ হস্তান্তৰ কৰা হ'ব।"

বাতিল আৰু ব্যতিক্র ম।

৩। (১) অসম সাম্ভাব্য নিধি (সংশোধনী) অধ্যাদেশ, ২০০১ ইয়াৰ দ্বাৰা বাতিল কৰা অসম হ'ল।

व्यशासमा नः 2/20031

(২) এনে বাতিল সত্ত্বেও বাতিলকত অধ্যাদেশৰ অধীনৰ কোনো কাম বা ব্যৱস্থা এই আইনৰ পৰ্ব ব্যৱস্থাৰ অধীনত কৰা বা হোৱা বুলি গণ্য কৰা হব ।

> এম, কে, ডেকা, সচিব. অসম চৰকাৰ বিধান বিভাগ।

GUWAHATI-Printed & Published by the Jt. Director (P&S), Directorate of Ptg. and Sty., Assam, Guwahati-21, (Ex-Gazette) No.271-500-400-30-7-2001.